

1	2	3	4	5	6
16	Orissa	179.93	154.09	209.87	25.42
17	Punjab	52.60	31.89	23.36	18.56
18	Rajasthan	68.84	53.01	80.90	14.73
19	Tamil Nadu	197.10	171.18	206.06	15.53
20	Tripura	4.39	4.39	6.54	Nil
21	Uttar Pradesh	226.89	196.23	213.18	67.71
22	Uttarakhand	27.42	50.37	22.18	17.88
23	West Bengal	257.20	340.21	359.77	101.17
24	Delhi	35.05	33.31	44.51	15.59
TOTAL :		2954.48	2859.60	3306.47	962.90

Funds for disabled

†419. SHRI RAGHUNANDAN SHARMA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of amount given as grant during the last five years, Non-Government Organisation-wise and State-wise, whether disbursement is made in ratio of number of institution for disabled person or population of the State or number of poor households;

(b) if not whether Government would formulate any policy/rule so that all States or their Non-Government organizations may be provided suitable fund for welfare of disabled persons; and

(c) by when the District Disability Rehabilitation Centres, which are presently operating in 17 districts only, would be opened in each of the districts and whether the Rehabilitation Centres are insufficient in view of 14 lakh population of disabled persons?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) The position of release of grant-in-aid under the different Schemes of the Ministry of Social Justice & Empowerment for Persons with Disabilities is given below:

- (i) **Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP):** Details of amount given to NGOs during the last 5 years, State wise is given in the Statement-I (See below). Since 2007-08 the disbursement of the funds is made on the basis of the district-wise National Allocation which is based on the percentage of disabled in each district.
- (ii) **Scheme for Implementation of the Persons with disabilities act, 1995 (SIPDA):** This Ministry has been implementing a Scheme of providing financial assistance for undertaking activities in pursuance of the PwD Act. The scheme is known as the "Scheme for Implementation of Persons with Disabilities Act, 1995 (SIPDA)". Assistance under SIPDA is provided for non-recurring purposes.

From this year the system of Notional Allocation broadly based on the population of Persons with Disabilities has been introduced. The details of allocation of funds to the State Governments under the scheme for the last five years is given in the Statement-II (See below).

- (iii) **Deendayal Disabled Rehabilitation Scheme (DDRS):** Allocation of funds under the Deendayal Disabled Rehabilitation Scheme (DDRS) to various States of the Country is made on the basis of proportionate disabled population of the State and accordingly the funds are released to the Non-Governmental Organizations of the concerned State. The details of State-wise release of grants to the Non Governmental Organizations under Deendayal Disabled Rehabilitation Scheme during the last five years is given in the Statement III (See below).

Additional information is available in Annual reports/Ministry's website: www.socialjustice.nic.in.

(c) Presently, there are 199 Approved District Disability Rehabilitation Centres (DDRC) in various districts of the Country. Apart from this, Government has decided to set up 100 new DDRCs during the Eleventh Five Year Plan, out of which, 50 are proposed to be set up in the current financial year.

Statement-I

Grant in aid released during last Five Years under ADIP Scheme

Sl.No.	Name of State	2005-06		2006-07		2007-08		2008-09		2009-10	
		Number of Organisations	Amount Given (Rs. in Lakhs)	Number of Organisations	Amount Given (Rs. in Lakhs)	Number of Organisations	Amount Given (Rs. in Lakhs)	Number of Organisations	Amount Given (Rs. in Lakhs)	Number of Organisations	Amount Given (Rs. in Lakhs)
1	2	3	4	5	6	7	8	9	10	11	12
1	Andhra Pradesh	18	366.46	12	288.44	13	152.95	8	133.72	2	306
2	Arunachal Pradesh	1	3.00	0.00	0	1	4.05	1	5.12	0	0
3	Assam	1	10	1	10	2	60.17	4	241.67	7	317.5
4	Bihar	5	89	7	109.17	5	130.26	2	71.49	3	16.99
5	Chhattisgarh	2	15	0	0	2	11.53	1	12	1	7.5
6	Delhi	8	469	9	775.68	9	480.85	7	497.36	3	418.6
7	Diu & Daman	1	5	1	8	0	0	0	0	0	0
8	Goa	0	0	0	0	1	0.91	1	3	0	0
9	Gujarat	8	200	2	12.5	4	73.29	4	104.49	4	51.45
10	Haryana	5	58.16	2	14.5	5	23.49	1	4	2	5

11	Himachal Pradesh	2	12	1	10	1	12.99	1	34.12	0	0
12	Jammu & Kashmir	1	5	0	0	0	0	0	0	0	0
13	Jharkhand	0	0	0	0	0	0	1	16.66	0	0
14	Karnataka	5	73.7	1	5	1	25.36	1	100	0	0
15	Kerala	1	8	0	0	3	218.5	0	0	2	197.25
16	Madhya Pradesh	6	65	1	15	2	8.57	2	16.5	2	6.4
17	Maharashtra	8	351.3	6	67	7	165.48	6	201.25	9	424.25
18	Manipur	0	0	0	0	3	7.72	4	15.22	0	0
19	Orissa	5	57.28	4	430.49	7	441.25	6	211.25	5	100.75
20	Punjab	5	40	1	3.5	4	15.27	2	8	2	5.5
21	Rajasthan	4	815	2	830	2	694.3	3	1145.12	2	431.83
22	Tamil Nadu	14	128.24	9	411.06	8	115.87	7	176.94	3	216.34
23	Uttar Pradesh	30	2720.13	21	2995.9	22	2208.33	16	2656.48	12	3379.03
24	Uttaranchal	1	10	2	347.3	2	7.01	3	165.25	2	407.75
25	West Bengal	4	262.18	4	453.28	4.	56.84	5	103.59	4	408.3

Note: Some of the organisations were released grant for more than one State

Statement-II

Statement of financial assistance released to various State Governments/Union Territories for making barrier free environment during the years 2005-06 to 2009-10 under Scheme Implementation of Persons with Disabilities Act, 1995.

Sl.No.	State/UTs	Purpose	Released amount (Rs. in lakh)
1	2	3	4
1.	Govt. of Orissa	Installation of hydraulic lift with the audio and Braille system on the panel in the building of State Secretariat of the State of Orissa.	Rs.16.00
2.	Govt. of Punjab	Installation of hydraulic lift with the audio and Braille system on the panel in the building of State Secretariat of the State of Punjab, Chandigarh.	Rs. 9.80
3.	Govt. of Assam	Installation of hydraulic lift with the audio and Braille system on the panel in the building of State Secretariat of the State of Assam.	Rs. 16.00
4.	Govt. of Madhya Pradesh	Installation of hydraulic lift with the audio and Braille system on the panel at Academy of Administration and Management, Bhopal, Madhya Pradesh.	Rs. 16.00
5.	Govt. of Goa	Installation of hydraulic lift with the audio and Braille system on the panel in the building of State Secretariat of the State of Goa.	Rs. 16.00
6.	Govt. of Karnataka	Installation of hydraulic lift with the audio and Braille system on the panel in the building of State Secretariat of the State of Karnataka, Bangalore.	Rs. 16.00
7.	Govt. of Chhattisgarh	Installation of hydraulic lift with the audio and Braille system on the panel in the building of State Secretariat of the State of Chhattisgarh at Collector Office, Durg.	Rs. 12.94

1	2	3	4
8.	Govt. of Himachal Pradesh	Creation of barrier free facilities in one Administrative Training Institute and one office of the State Government.	Rs.5.00
9.	Govt. of Uttar Pradesh,	Creation of barrier free facilities in one Administrative Training Institute and one office of the State Government.	Rs.4.78
10.	Govt. of Uttar Pradesh	Installation of hydraulic lift with the audio and Braille system on the panel in the Secretariat building of Bapu Bhawan, Lucknow (U.P.).	Rs. 10.78
11.	Govt. of West Bengal	Installation of Elevator in the Secretariat of the State West Bengal, Bikash Bhawan, Salt Lake, Kolkata.	Rs. 16.00
12.	Govt. of Chhattisgarh	Installation of Elevator Voice and Braille Symbols in the Secretariat of the State of Chhattisgarh at Gate No.4.	Rs. 16.00
13.	Govt. of Himachal Pradesh	Installation of hydraulic lift with the audio and Braille system on the panel in the building of State Secretariat of the State of Himachal Pradesh, Shimla.	Rs. 16.00
14.	Govt. of Nagaland, Kohima	For providing two number of ramps and toilets each in the facility block at ATI, Kohima.	Rs. 9.13
15.	Govt. of J&K	Construction of 1st floor on the existing building of residential school for the blind, Roop Nagar, Jammu	Rs. 30.04
16.	Govt. of Madhya Pradesh	Installation of barrier-free lift in RCVP Naronha Admn. and Management Academy, Bhopal,	Rs. 57.87
17.	Govt. of Bihar	Installation of barrier-free lifts in the Hospital and building for PwDs	Rs. 28.38
18.	Govt. of Orissa	For creation of barrier-free environment and accessible website for PwDs	Rs. 22.50

Statement-III

State-wise details of grant-in-aid released in the last five years under DDPS

		Amount released (Rupees in Lakhs)				
Sl.No.	State	2005-06	2006-07	2007-08	2008-09	2009-10
1	2	3	4	5	6	7
1	Andaman and Nicobar	0.00	2.91	0*	0.00	0.00
2	Andhra Pradesh	1515.15	1400.58	1807.74	1317.78	1586.81
3	Arunachal Pradesh	3.12	5.47	10.67	7.37	6.72
4	Assam	73.22	91.79	84.72	121.92	87.40
5	Bihar	222.61	194.43	112.62	87.75	45.48
6	Chandigarh	9.60	3.53	5.11	0.00	10.50
7	Chhattisgarh	49.79	52.01	39.23	76.69	31.52
8	Dadra and Nagar Haveli	3.02	2.42	0	0.00	0.00
9	Daman and Diu	2.59	0	0	0.00	0.00
10	Delhi	332.18	241.07	314.12	193.55	170.24
11	Goa	20.71	3.38	14.87	13.09	18.30
12	Gujarat	115.69	93.49	81.17	82.20	57.40
13	Haryana	103.81	79.49	186.31	127.92	78.36
14	Himachal Pradesh	29.54	38.3	11.49	40.83	17.99
15	Jammu and Kashmir	10.81	13.62	7.91	27.93	7.19
16	Jharkhand	9.65	4.98	16.68	10.06	12.01
17	Karnataka	903.68	480.49	1135.92	814.66	857.24
18	Kerala	475.89	363.69	237.19	378.40	386.96
19	Lakshadweep	0.00	0	0	0	0

1	2	3	4	5	6	7
20	Madhya Pradesh	137.12	120.17	134.63	170.35	99.56
21	Maharashtra	174.48	143.85	188.41	254.23	150.51
22	Manipur	87.83	144.87	125.7	196.76	130.14
23	Meghalaya	76.88	31.77	85.16	75.65	25.64
24	Mizoram	20.50	21.78	12.5	19.60	6.58
25	Nagaland	0.00	0	1.43	0.00	0.00
26	Orissa	240.22	253.79	418.51	367.34	448.66
27	Pondicherry	8.50	5.22	12.56	15.63	13.36
28	Punjab	144.78	71.55	105.67	94.00	35.38
29	Rajasthan	152.19	126.11	182.7	93.14	168.81
30	Sikkim	0.00	0	0	0.00	0.00
31	Tamil Nadu	470.44	417.68	481.75	474.37	366.18
32	Tripura	10.85	12.24	11.86	10.81	21.36
33	Uttar Pradesh	652.90	600.52	704.54	700.21	718.82
34	Uttarakhand	80.84	55.44	43.98	63.02	53.60
35	West Bengal	541.62	383.68	449.94	641.12	543.22
TOTAL :		6680.21	5460.32	7025.09	6476.38	6155.94

Allowance for mentally retarded children

420. SHRI N. BALAGANGA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is contemplating to provide special sustenance allowance to the parents of the mentally retarded children in view of the problems being faced by them in bringing up such children; and

(b) if so, the details thereof, and if not, the reasons therefor?